

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT - II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:

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PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)  
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APPLICATION NUMBER : --

PETITION NUMBER : TCP/126/2016

NAME OF THE PETITIONER : K. Sivaprakasam & 7 others

NAME OF THE RESPONDENT(S) : SKN Boarding & Lodging Pvt Ltd  
& 12 others

UNDER SECTION : Sec 397/398 of CA, 1956  
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Item 128 - TCP No 126 of 2016

For Petitioners - Mr TK Bhaskar, Adv.

For Administrator - Mr Vikram P Jain

Vikram

w/ Administrator Mr C. Thirumorthy  
in person

Administrator

C. THIRUMORTHY

Thirumorthy



S. Kashyap

S. K.

S. K.

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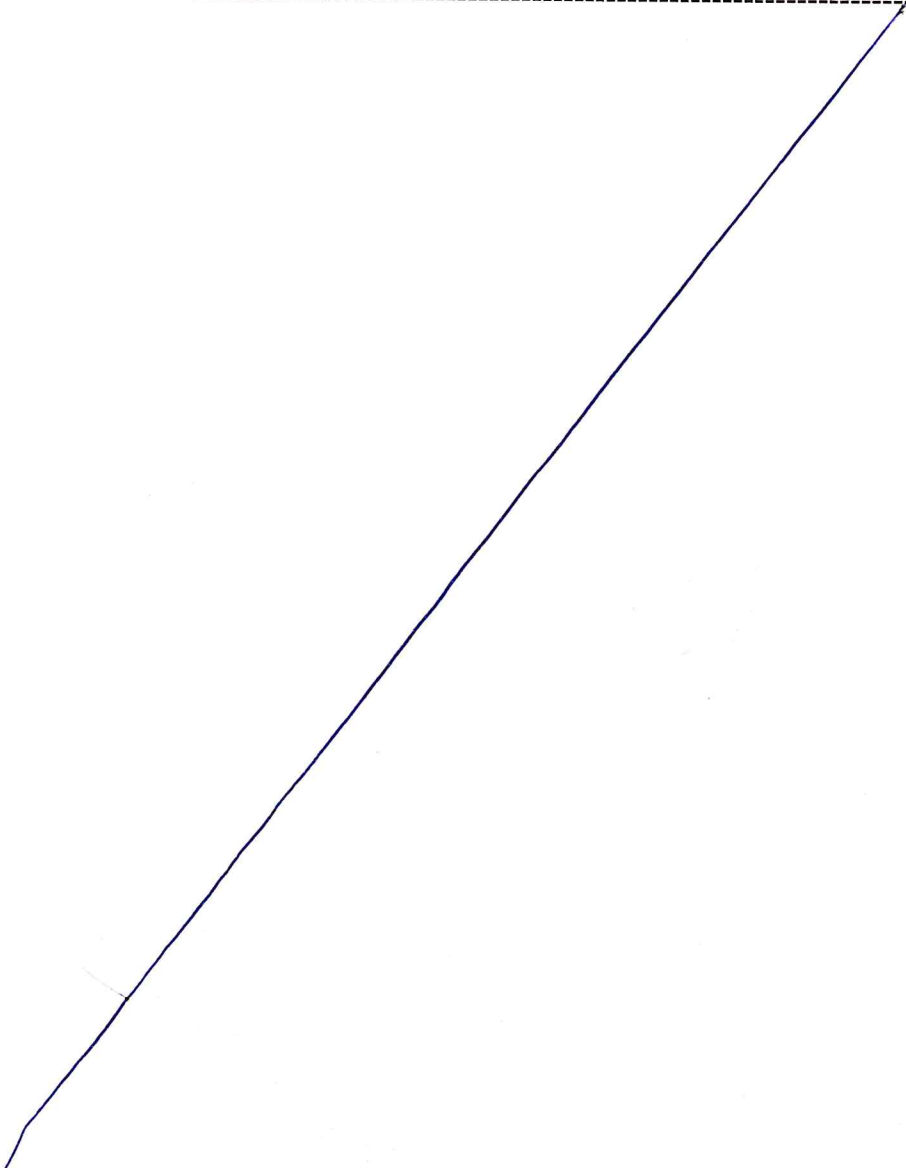
**PETITION NUMBER** : CP(CA)/53(CHE)/2023

**NAME OF THE PETITIONER** : K.Kannuswamy & another

**NAME OF THE RESPONDENT(S)** : SKN Boarding & Lodging Pvt Ltd & 4  
Others

**UNDER SECTION** : Sec 59 of CA, 2013

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**128) TCP/126/2016**

**129) CP(CA)/53(CHE)/2023**

**ORDER**

Ld. Counsel Mr.Vikram Jain for the Ld. Administrator. Ld. Administrator is present in person. Ld. Counsel Mr.Seetharaman for Mr.N.Selvaraj. Ld. Counsel Mr. T.K. Bhaskar and Ld. Counsel Mr. G. Pranav for the Petitioners in item no.128

In this case Ms. S. Kasthuri who is R4 is present in person. She is stated to have been no more in our earlier dated 26.04.2023 wherein it is mentioned that the Respondent No.4 is stated to have expired. Today she was present in person and affirmed with PAN ID that she is alive. Therefore the earlier order dated 26.04.2023 is corrected and R4 is treated as being alive and consequently she is also the shareholder of the Company M/s. SKN Boarding & Lodging Pvt Ltd.

In this case Ld. Counsel Mr.T.K. Bhaskar for the Petitioners stated that he has no objection to the proposal of the Administrator for winding up of the company which was filed vide Diary No. 1894 dated 17.04.2024. Ld. Counsel for the Administrator also stated that he has recommended Liquidation in his 12<sup>th</sup> report filed before us vide Diary No.1142 dated 05.03.2024.

Heard the parties.

**Order Reserved.**

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**